

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 282/MP/2023 along with IA No. 59/2025

Subject : Petition under Section 79 of the Electricity Act, 2003, and the Power Purchase Agreement dated 6.12.2018 executed between ACME Phalodi Solar Energy Pvt. Ltd. and Solar Energy Corporation of India Ltd., the Power Purchase Agreement dated 6.12.2018 executed between ACME Raisar Solar Energy Pvt. Ltd. and Solar Energy Corporation of India Ltd. and the Power Purchase Agreement dated 7.12.2018 executed between ACME Deoghar Solar Power Pvt. Ltd. and Solar Energy Corporation of India Ltd., the Power Purchase Agreement dated 7.12.2018 executed between ACME Dhaulpur Powertech Pvt. Ltd. and Solar Energy Corporation of India Ltd. seeking declaration that the condition of undergrounding of internal 33kV transmission lines pursuant to Order dated 19.4.2021 passed by the Hon'ble Supreme Court in WP(c) No. 838 of 2019 is a Change in Law event and directions to SECI to compensate the Petitioners towards the additional cost incurred due to such Change in Law event.

Petitioner(s) : ACME Deoghar Solar Power Pvt. Ltd. and Ors.

Respondent(s) : Solar Energy Corporation of India Limited (SECI) and Anr.

Date of Hearing : **10.9.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukherjee, Advocate, ACME
Shri Girik Bhalla, Advocate, ACME
Ms. Priyanka Vyas, Advocate, ACME
Ms. Mandakini Ghosh, Advocate, SECI
Shri Rahul Ranjan, Advocate, SECI
Shri Manish Choudhary, Advocate, Bihar Discoms
Ms. Srishti Choudhary, Advocate, Bihar Discoms
Shri Shubham Arya, Advocate, HPPC
Ms. Reeha Singh, Advocate, HPPC
Ms. Shirin Gupta, Advocate, HPPC
Shri Shivam Sinha, Advocate, TPDDL

Shri Ankit Bhandari, Advocate, TPDDL
Shri Kshitij Ujala, Advocate, TPDDL
Shri Aditya Jalan, Advocate, BYPL & BRPL
Ms. Urvashi Mishra, Advocate, BYPL & BRPL
Shri Suneel Kumar, Advocate, BYPL & BRPL

Record of Proceedings

The learned counsel for Respondent No.6, BSES Yamuna Power Limited (BYPL) and Respondent No. 7, BSES Rajdhani Power Limited (BRPL), submitted that the Petitioners are yet to file a rejoinder to their replies. In response, the learned counsel for the Petitioners, while pressing upon the IA No. 59/2025, requested that the issue with respect to the deletion of BYPL and BRPL from the array of parties be decided first. Learned counsels for Respondent Nos. 6 & 7 further sought liberty to file their replies to the said IA.

2. Considering the submissions of learned counsels for the Petitioners and Respondents, BYPL and BRPL, the Commission permitted the Respondents, BYPL and BRPL, to file their replies to the IA No. 59/2025 within three weeks with a copy to the Petitioners, who may file their rejoinders, if any, within two weeks thereafter.

3. The Petition, along with IA, will be listed for hearing on **28.10.2025**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)